

**BEFORE THE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI.**

Original Application no. 161 of 2023

In the matter of

Rana Iqbal Singh Jolly &Ors.

.....Applicants

Versus

State of Punjab &Ors.

.....Respondents

Status report of Punjab Pollution Control Board through Er. Gursharan Dass Garg, Environmental Engineer, Punjab Pollution Control Board, Regional Office, SAS Nagar in compliance to order dated 14.03.2024.

**Respectfully Showeth:**

1. That the above mentioned case is pending before the Hon'ble National Green Tribunal for adjudication. The Hon'ble Tribunal was pleased to pass an order dated 14.03.2024 in the case and the relevant extract of which is reproduced below for kind perusal and reference:

*“3. Respondent no. 2-PPCB is directed to file its response regarding grant of CTO to Hill Forest View Resort and other similar Project Proponents in the area **within one month** through **E-filing portal (not through E-mail)** in the form of **searchable PDF/OCR Support PDF (not in the form of Image PDF)**.”*

**FOREST HILL GOLF AND COUNTRY CLUB**

2. That in compliance to the orders dated 14.03.2024, it is submitted that the site of the project proponent i.e. M/s Forest Hill Golf and Country Club was earlier visited by the officer of the Board on 06.07.2023 and it was



observed that the project proponent is operating its unit without obtaining valid consent to operate under Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 and is not complying with the decisions of the personal hearing given before the Chairman of the Board on 11.04.2022. Accordingly, notice to issue directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 was issued vide Board's letter no. 6882-83 dated 05.09.2023 alongwith an opportunity of personal hearing before Chairman of the Board on 14.09.2023 postponed to 21.09.2023.

3. That in the meanwhile, the project proponent i.e. M/s Forest Hill Golf and Country Club applied for obtaining fresh consent to operate under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 through Online Consent Management & Monitoring System (OCMMS) vide application no. 23038451&23042059 dated 13.09.2023 respectively.
4. That the project proponent was given personal hearing before the Chairman of the Board on 21.09.2023, wherein, after hearing the representative of the project proponent and the officers of the Board, Chairman of the Board decided as under:
  - a) *Environmental Engineer, Punjab Pollution Control Board, Regional Office, SAS Nagar shall obtain legal opinion from the SLO of the Board and thereafter take further action in the matter with regard to grant of consent to operate to the project proponent under the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981.*
  - b) *Environmental Engineer, Punjab Pollution Control Board, Regional Office, SAS Nagar shall return the application of the project proponent for obtaining consent to operate under the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 as the matter is pending in the Hon'ble Punjab and Haryana High Court.*

The copy of proceedings dated 21.09.2023 is enclosed as **Annexure-  
R2/A.**



5. That the applications applied by the project proponent i.e. M/s Forest Hill Golf and Country Club under Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 were returned as per decisions of the personal hearing given on 21.09.2023 by the Chairman of the Board.

6. That as per other decision of the personal hearing held on 21.09.2023 before the Chairman of the Board, the Senior Law Officer of the Board has given legal opinion and same is reproduced below for kind perusal:

*"I have examined the case. The land of village Karoran, Tehsil Kharar, Distt. SAS Nagar has been classified into forest area, delisted land, agriculture land, gairmumkinpahar. The case has been subjected to litigation for a long period of time. The brief facts are recorded herein below:*

*"The Dashmesh Educational Society had moved an application dated August 21, 1998, before Punjab Urban Development Authority (PUDA) under Punjab Periphery Control Act, for setting up of Forest Hill and Country Club within the area of village Karoran, District Ropar over it agricultural land is deemed to have sanctioned having not been rejected in writing within the statutory period of 90 days of its submission as required under the provisions of the Punjab New Capital Periphery Control Act, 1952. Consequential relief of permanent injunction was also sought "restraining the defendants and their agents from interfering in any manner in the works undertaken by the plaintiff over the land and from demolishing the constructions/developments already made over the suit land forcibly or in any other manner." Accordingly, the project proponent submitted that they sought permission for setting up a "Forest Hill Country Club Resort" within the area of village Karoran, Tehsil Kharar, District Ropar: the project was with the aim and object of promoting tourism, recreational activities and for public at large without disturbing the natural features rather enhancing the same. On pursuant to the application dated 21.08.1998 submitted by it, vide their letter dated 10.09.1998, the project proponent called to submit the site plan / location plan where the country club resort was proposed to set up.*

*D*

The case was decided in favour of the applicants by the Lower Court but the findings of the Lower Court were reversed by High Court. The Hon'ble Supreme Court of India however has given judgement and referred the case back to the High Court. The Government of Punjab, Department of Forest & Wildlife Preservation has given approval for Eco Tourism in Village Karoran and Nada. The report given by the Chief Conservator of Forest (Hills), SAS Nagar-cum-Director SFRI Ludhiana has been examined and the relevant part where the cases have been examined with regard to the ownership of the land is reproduced in below:

"The Supreme Court in Civil appeal no. 4682-4683 of 2005 decided on 21/05/2014 set aside the whole judgment of the High Court including any observations passed by the High Court regarding karora areas. The Hon'ble Supreme Court disposed of the Civil Appeal No. 4682-4683 of 2005 vide its order dated 21.05.2014 and has held that mere Notification under PLPA, 1900 will not make a land to be a "Forest Land".

In Para 15 of its Judgment the Hon'ble Court has held to the following effect:-

"The basis of inclusion of the entire area in Village Karoran, District Ropar in the list of Forest Areas in the State of Punjab pursuant to the Order dated 12.2.1996 of this Court in the case of T.N. Godaverman Thirumulkpad Vs. Union of India and others (Supra) is legally not correct."

Further the Hon'ble Supreme Court in para No. 15 of its Judgment also held as under:-

"Similarly, the conclusion of High Court in the Impugned order that entire land In village Karoran, District Ropar, having been notified U/s 3 of PLPA Act, 1900 and being under the regulatory regime of Section 4 and 5 of the said Act is forest land is also legally not correct".

The Hon'ble Supreme Court, has further held that the factual question has to be decided on the basis of the Revenue/Government Records as on 25.10.1980 when the Forest Conservation Act, 1980 came into force.

*Relying upon the order dated 21.05.2014 passed by Hon'ble Supreme Court, the Hon'ble Punjab & Haryana High Court in CWP No. 22756 of 2013 vide its order dated 28.05.2014 held that the conditions imposed on the use of land vide Notification dated 13.08.2010 de-listing the land of village 6 Karoran & Nada would only apply if the land is recorded as Forest land in the Government record. In order dated 04.05.2016 & 06.05.2016 (in CACP-13 of 2016), this was further clarified.*

***Further in compliance of the directions passed in CWP No. 22756 of 2013, a Committee under the Financial Commissioner Revenue gave a report that 40% of the land in Village Karoran was non-forest land (which is approximately 1457 Acres).***

*Further the Revenue Reports issued for village Nada & Karoran by Naib Tehsildar, Majri dated 23.05.2014 and Deputy Commissioner, Mohali dated 03.07.2014 indicated the correct position in regards to the land of Village Karoran & Nada.*

*It further found that PLPA 1900 act lands are not forest lands they could be agriculture lands as well. As per the recent judgment of Hon'ble Supreme Court of India dated 12.07.2022 in Civil Appeal No. 10294 of 2013, it was classified that Section 4 of PLPA has trappings section 2 of FCA 1980. **Rather Supreme Court observed in case all lands are forests then village karoran cannot exist where golf course is located.** The case as per B.S. Sandhu VS. 0.0.1 judgment was remanded back to the high Court for fresh hearing. **Supreme Court observed that lands to be declared forests have to be Forest in 1980 when Forest conservation Act 1980 (FCA 1980) was promulgated. It asked the High Court to determine whether the land in question was forest or not on the said date i.e when FCA 1980 came into being.** Further opinion had also come on record that PLPA 1900 act lands are not forest lands from the office of advocate general Punjab. High Court also disposed the case remanded to it by the Supreme Court. **High Court found that nearly 40 percent of the area is agriculture. Rather then Chief Minister Punjab on 01/03/2006 and head of the Forest Deptt. had also proposed on 6.03.2006 for denotifying the lands from the category of Forests.** Supreme court*

Further observed that the lands of Karoran village now district SAS Nagar Punjab where golf course is located could be agriculture horticulture or forests as the case may be. **In fact Punjab Forest Deptt. only stated in the Supreme Court that the area of golf course i.e. 62 acres is outside the forests. However, it was also realized by the state of Punjab that the area was erroneously marked as forests. Accordingly, a communication was addressed to Centre Govt. that area concerning Karoran village where golf course is located was infact not forests. Meanwhile Govt. of India delisted the land from the category of the forests and golf course continued to operate. That even state Govt passed the notification for delisting the lands in 2011. High court further allowed that the on delisted conditions imposed by State Govt. will not be applicable.**

The examination of the case revealed that the Board during the personal hearing on 11.04.2022 has asked the project proponent to carry out the following actions:

1. The project proponent shall apply for consent to establish (NOC) for the complete project area.
2. The project proponent shall operate the STP regularly and efficiently so as to achieve the prescribed standards.
3. The project proponent shall use the entire treated wastewater onto land for plantation/irrigation and shall not discharge it into any drain/water body at any time.
4. The Environmental Engineer, Regional Office, SAS Nagar shall process the 'consent to establish' / (NOC) application of the project on merits.
5. The project proponent may also develop the vermi-composting to manage the biodegradable solid waste, Project proponent shall not throw, burn or bury any solid wastes in open, outside premises or In drain / water bodies.
6. The project proponent shall promote use of alternatives of single use plastics (SUP) and awareness to discourage use of plastic, through their Corporate Environment Responsibility (CER) activities, (See attached banner).



*The project proponent shall ensure that there are no usages of single use plastic-thermocal disposable items such as water bottles/ water pouches/ water cups, plates, forks, spoons, straw etc. and single use decorating material made of plastic-thermocal or any other non-biodegradable material in the premises.*

*However, as per record, the Board has refused consent to operate to the project proponent on 14.10.2022 due to various observations mentioned therein.*

*Further examination of the case has revealed that the site of the project visited by the officer of the Board on 06.7.2023 and it was observed as under:*

- 1. The restaurant was in operation during visit.*
- 2. The project proponent is having one restaurant with the lawn seating capacity 150 seats, the two cottages, 7 cottages (2 rooms each) are under renovation, two banquets, 12 holes golf course.*
- 3. The project proponent has installed a STP of capacity 100 KLD and aeration was in operation. No flow at outlet of STP was observed due to low domestic effluent generation.*
- 4. The representative of the project informed that property has developed about 46 acres of land out of 365 acres and about 35-40 marriage functions are being held in a year.*
- 5. The representative of project proponent was advised to obtain permission from PWRDA.*

*The record has revealed that Sh. Davinder Singh Sandhu of Forest Hill Farms, Vill. Karoran, Tehsil Kharar has obtained permission for newly constructed 7 farm stay rooms from the Punjab Heritage and Tourism Promotion Board, Chandigarh. In the given facts and circumstances of the case, it is stated that the larger mandate of the Board is the prevention, control and abatement of Air, Water and Environmental Pollution and the ownership of the land is a separate issue not linked with the Environmental Pollution. I do not find any restriction for grant of consent to operate under the provisions of Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 to the project. In my*



*opinion the Board may grant consent to operate under the provisions of Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 to the owner of the project for 46 acres of land in which one restaurant with the lawn seating capacity 150 seats, the two cottages, 7 cottages, two banquets, 12 holes golf course with suitable conditions in accordance with the Environmental norms. However, it may be clarified in the consents with the imposition of condition that the consent to operate is only granted from pollution angle and the project proponent has to obtain relevant permission from the concerned departments including the Forest Department and GMADA under the relevant laws. If any dispute in future arises with regard to ownership of the land for the construction raised thereon, when the consent to operate granted by the Board will not be a deciding factor.*

*The opinion is given as above and further action may be taken after approval of the Competent Authority.”*

7. That accordingly, the M/s Forest Hill Golf and Country Club was granted consent to operate under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 vide no. CTOW/Fresh/SAS/2024/24721475 dated 21.02.2024 valid upto 30.09.2030 and under the Air (Prevention & Control of Pollution) Act, 1981 vide no. CTOA/Fresh/SAS/2024/24721423 dated 21.02.2024 valid upto 30.09.2030 subject to suitable terms and conditions mentioned therein. Copies of the consents are enclosed herewith as **Annexure-R2/B**.
8. That it is relevant to mention here that the policy to obtain change of land use certificate has come into force in the year 2007 whereas the project of Forest Hill is existing at the site since the year 1998.

### **THE HERMITAGE**

9. That further it is submitted that “The Hermitage” i.e. respondent no. 8 has not applied for obtaining the consent to operate of the Punjab Pollution Control Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 alongwith requisite documents till date.

10. That the status report of the Punjab Pollution Control board is hereby submitted in compliance to order dated 14.03.2024 for kind perusal and appropriate order's of the Hon'ble Tribunal.

**Submitted by**



**Date:** 18/04/2024

**Place:** SAS NAGAR

**(Gursharan Dass Garg)  
Environmental Engineer,  
Punjab Pollution Control Board,  
Regional Office, SAS Nagar.**



Phone no. 0175-2301182

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# ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ

ਜੈਨਲ ਦਫਤਰ-1, ਵਾਤਾਵਰਣ ਭਵਨ, ਨਾਭਾ ਰੋਡ, ਪਟਿਆਲਾ-147001



**LiFE**  
Lifestyle for  
Environment

e-mail : ppcbsep\_zp1@yahoo.com

ਮਿਤੀ 13/10/22

REGISTERED

To

M/s Forest Hill Resort,  
Vill. Karoran, Adjoining Naya Gaon,  
Tehsil Kharar, Distt. SAS Nagar

Subject:

Proceedings of the personal hearing given to M/s Forest Hill Resort, Vill. Karoran, Adjoining Naya Gaon, Tehsil Kharar, Distt. SAS Nagar u/s 33-A of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 by the Chairman of the Board on 21/9/2023

The following were present:

From Board's side:

- Er. G.S. Majithia, Member Secretary
- Er. Harbir Singh Multani, Chief Environmental Engineer (P)
- Er. Lavneet Kumar Dubey, Senior Environmental Engineer (ZP-1)
- Er. Rajeev Kumar Gupta, Environmental Engineer (ZP-1)
- Er. G.D. Garg, Environmental Engineer (RO)

From industry side:

Sh. Naginder Rao, GM (Projects)

The officers of the Board brought out that the project proponent failed to apply for obtaining consent to establish/ consent to operate of the Board as required under the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981.

The site of the project was visited by officer of the Board on 29/11/2021 and it was observed that:

1. The project proponent has constructed restaurant, two banquet Halls and Golf Course and some plots in an area of approximately more than 100 acres land.
2. The project proponent has also installed STP near the main gate of the project and same was not in operation. The STP was found lying defunct and physical appearance shows that it was not in operation since long time.
3. The project proponent has not installed any composter or solid waste management system within the premises. Some quantity of solid waste was found thrown in the Nallah passing within the premises.
4. The project proponent has failed to show any document w.r.t NOC/ Consent to operate of the Board.

The project proponent was served show cause notice for violation of the provisions the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 vide Board's letter no. 431-32 dated 10/1/2022 alongwith an opportunity of personal hearing by the Senior Environmental Engineer, Zonal Office-I, Patiala of the Board on 8/2/2022. But the project proponent has neither attended the hearing nor submitted any reply w.r.t. show cause notice issued to it.

The effluent treatment plant was found defunct condition and untreated effluent was being discharged onto land plantation.

11 The project proponent was issued notice to issue directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 vide Board's letter no. 2001-02 dated 24/3/2022 alongwith an opportunity of personal hearing before the Chairman of the Board on 11/4/2022. After hearing, it was decided as under: 744

1. The project proponent shall apply for consent to establish (NOC) for the complete project area.
2. The project proponent shall operate the STP regularly and efficiently so as to achieve the prescribed standards.
3. The project proponent shall use the entire treated wastewater onto land for plantation/irrigation and shall not discharge it into any drain/water body at any time.
4. The Environmental Engineer, Regional Office, SAS Nagar shall process the 'consent to establish' / (NOC) application of the project on merits.
5. The project proponent may also develop the vermi-composting to manage the biodegradable solid waste, Project proponent shall not throw, burn or burry any solid wastes in open, outside premises or In drain / water bodies.
6. The project proponent shall promote use of alternatives of single use plastics (SUP) and awareness to discourage use of plastic, through their Corporate Environment Responsibility (CER) activities, (See attached banner).
7. The project proponent shall ensure that there are no usages of single use plastic-thermocool disposable items such as water bottles/ water pouches/ water cups, plates, forks, spoons, straw etc. and single use decorating material made of plastic-thermocool or any other non-biodegradable material in the premises.

The project proponent has applied for obtaining consent to operate under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 through OCMMS.

The consent to operate applied under Water (Prevention & Control of Pollution) Act, 1974 was refused vide Board's letter no. CTOW/Fresh/SAS/2022/18754315 dated 14.10.2022 and consent to operate under Air (Prevention & Control of Pollution) Act, 1981 was refused vide Board's letter no. CTOA/Fresh/SAS/2022/18754290 dated 14/10/2022 due to various observations mentioned therein.

The project proponent failed to obtain consent to operate under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 till date.

The site of the project was visited by officer of the Board on 6/7/2023 and it was observed as under:

1. The restaurant was in operation during visit.
2. The project proponent is having one restaurant with lawn seating capacity 150 seats, the two cottages, 7 cottages (2 rooms each) are under renovation, two banquets, 12 holes golf course.
3. The project proponent has installed a STP of cap. 100 KLD and aeration was in operation. No flow was at outlet of STP was observed due to low domestic effluent generation.
4. The representative of the project informed that property has developed about 46 acres of land out of 365 acres and about 35-40 marriage functions are being held in a year.
5. The representative of project proponent was advised to obtain permission from PWRDA.

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The project proponent has failed to comply with the decisions of the personal hearing given by the Chairman of the Board on 11.04.2022 and operating its unit without obtaining consent to operate under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981. Thus, violating the provisions of the Water Act, 1974 intentionally & deliberately. It was decided to afford an opportunity of show cause/ personal hearing before taking further action under the Water Act, 1974.

Therefore, the project proponent was served notice to issue directions u/s 33-A of the Water (Prevention and Control of Pollution) Act, 1974 vide Board's letter no. 6882-83 dated 5/9/2023 before the Chief Environmental Engineer (P) of the Board on 14/9/2023 with the following proposed directions:

- 1) That the industry shall take all necessary steps to close down its operations and stop forthwith discharging any effluents/ wastewater into sewer/ into storm water drain/ inland surface water/ onto land for stagnation/ irrigation or through any mode.
- 2) That the industry will immediately stop its activities and will not restart the same unless all necessary water pollution control measures are taken and it obtains valid consent to operate of the Board as required under the provisions of Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981.
- 3) That the Punjab State Power Corporation Ltd. authorities shall be directed to disconnect the supply of electricity available to the industry.
- 4) That the DG set installed by industry shall be sealed, if any.

Due to administrative reasons, the above mentioned hearing has been postponed to 21/9/2023.

Sh. Naginder Rao, GM (Projects) of the industry attended the hearing and submitted written reply, which was taken on record. He informed during hearing that the project proponent has already applied for consent to operate under the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 for 46 acres of land. He also informed that the matter with regard to approval building plans of the project is pending in the Hon'ble Punjab and Haryana High Court.

Environmental Engineer, Punjab Pollution Control Board, Regional Office, SAS Nagar informed that building plans of the project has not been yet approved by the concerned department and the matter in this regard is pending in the Hon'ble Punjab & Haryana High Court. He also informed that the project for which it has applied for obtaining consent to operate under the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 does not cover under the ambit of EIA notification dated 14/9/2006.

After hearing the officers of the Board and the representative of the project proponent, the Chairman of the Board decided as under:

- 1) Environmental Engineer, Punjab Pollution Control Board, Regional Office, SAS Nagar shall obtain legal opinion from the SLO of the Board and thereafter take further action in the matter with regard to grant of consent to operate to the project proponent under the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981.
- 2) Environmental Engineer, Punjab Pollution Control Board, Regional Office, SAS Nagar shall return the application of the project proponent for obtaining consent to operate under the Water

Handwritten signature and initials in blue ink.

(Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 as the matter is pending in the Hon'ble Punjab and Haryana High Court.

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You are, therefore, requested to comply with the aforesaid decisions of the personal hearing.

  
13/X/2023  
Environmental Engineer  
for & on behalf of the  
Punjab Pollution Control Board

Endst. no. 7919.....

Dated 13/X/2023

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, SAS Nagar. He is requested to verify the compliance made by the project proponent and shall submit further report and recommendations.

  
13/X/2023  
Environmental Engineer  
for & on behalf of the  
Punjab Pollution Control Board





**PUNJAB POLLUTION CONTROL BOARD**  
 Zonal Office-1, Vatavaran Bhawan, Nabha Road, Patiala – 147001  
 Website:- www.ppcb.gov.in



Office Dispatch No :	Registered/Speed Post	Date:
Industry Registration ID: 017SAS5547528		Application No : 24721475

To,

**Baljit Singh Sandhu**  
 #292, Sec-10 A, Chandigarh  
 Chandigarh, Chandigarh-160011

**Subject:** Grant of 'Consent to Operate' an outlet u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 for discharge of effluent.

With reference to your application for obtaining 'Consent to Operate' an outlet for discharge of the effluent u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974, you are, hereby, authorized to operate an industrial unit for discharge of the effluent(s) arising out of your premises subject to the Terms and Conditions as mentioned in this Certificate.

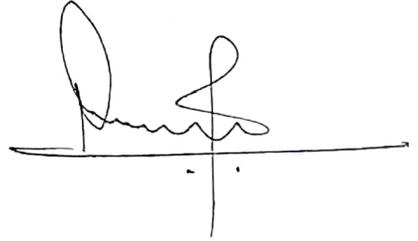
**1. Particulars of Consent to Operate under Water Act, 1974 granted to the industry**

Consent to Operate Certificate No.	CTOW/Fresh/SAS/2024/24721475
Date of issue :	21/02/2024
Date of expiry :	30/09/2030
Certificate Type :	Fresh

**2. Particulars of the Industry**

Name & Designation of the Applicant	Devinder Sandhu, (Director )
Address of Industrial premises	Forest Hill Golf And Country Club By M/s Wwics Resorts Pvt. Ltd., Village-karoran, Kharar, Sas Nagar-160055
Capital Investment of the Industry	1520.48 lakhs
Category of Industry	Orange
Type of Industry	Building, Const. projects, Township & Area development .....not covered under EIA notification dated 14/9/06
Scale of the Industry	Large
Office District	Sas Nagar

<b>Consent Fee Details</b>	<p>Water Consent Fee - Rs. 130500/- vide UTR no. AXISF17128078431 dated 5/8/2017, Rs. 108000/- vide UTR no. AXSK171640007166 dated 13/6/2017, Rs. 144000/- vide UTR no. AXIC220973873726 dated 07.04.2022, Rs. 298500/- vide UTR no. AXIC232541945056 dated 11/9/2023, Rs. 48000/- vide R. no. 975044928 dated 25/1/2024 and Rs. 146000/- vide R. no. 785308142 dated 1/2/2023</p> <p>Air Consent Fee - Rs. 108500/- vide UTR no. AXSK171640007103 dated 13/6/2017, Rs. 146000/- vide UTR no. AXIC220973870201 dated 7/4/2022, Rs. 296000/- vide UTR no. AXIC232541948134 dated 11/9/2023, Rs. 48000/- vide R. no. 721171688 dated 25/1/2024 and Rs. 146000/- vide R. no. 323626812 dated 1/2/2024</p> <p>NOC Fee - Rs. 34500/- vide UTR no. AXSK171640007134 dated 13/6/2017</p>
<b>Raw Materials(Name with quantity per day)</b>	<i>Not Applicable being a Development Project</i>
<b>Products (Name with quantity per day)</b>	<i>One Restaurant with lawn seating capacity 150 seats, 9 Cottages, 2 Banquets and 12 Holes Golf Course developed in 46 acres only.</i>
<b>By-Products, if any,(Name with quantity per day)</b>	<i>---NIL---</i>
<b>Details of the machinery and processes</b>	<i>As per details mentioned in the Application no. 24721475</i>
<b>Details of the Effluent Treatment Plant</b>	<i>Domestic Effluent @ 68 KLD - After treatment in STP of Capacity 100 KLD, treated wastewater will be discharged onto land for plantation/ green area within its premises</i>
<b>Mode of Disposal</b>	<i>Domestic Effluent @ 68 KLD - After treatment in STP of Capacity 100 KLD, treated wastewater will be discharged onto land for plantation/ green area within its premises</i>
<b>Standards to be achieved under Water(Prevention &amp; Control of Pollution) Act, 1974</b>	<i>Effluent Standards as Prescribed by the PPCB/ CPCB and MoEF&amp;CC from time to time</i>



21/02/2024

(Rajeev Gupta)  
Environmental Engineer

For &amp; on behalf

of

(Punjab Pollution Control Board)

Endst. No.:

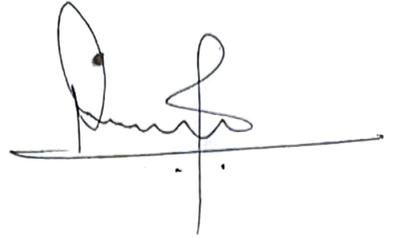
Dated:

"This is computer generated document from OCMMS by PPCB"  
Forest Hill Golf And Country Club By M/s Wvics Resorts Pvt. Ltd., Village-karoran, Kharar, Sas Nagar, 160055

Page 2

A copy of the above is forwarded to the following for information and necessary action please:

- 1) Environmental Engineer, Punjab Pollution Control Board, Regional Office, SAS Nagar



21/02/2024

**(Rajeev Gupta)**  
**Environmental Engineer**

*For & on behalf*

*of*

**(Punjab Pollution Control Board)**



### TERMS AND CONDITIONS

#### A. GENERAL CONDITIONS

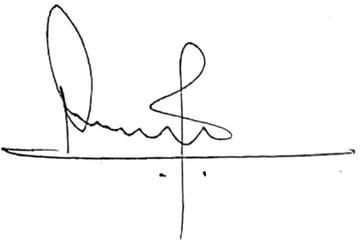
1. This consent is not valid for getting power load from the Punjab State Power Corporation Limited or for getting loan from the financial institutions.
2. The industry shall apply for renewal/further extension in validity of consent atleast two months before expiry of the consent.
3. The industry shall ensure that the effluent discharging through the authorized outlet shall conform to the prescribed standards as applicable from time to time.
4. The industry shall plant minimum of three suitable varieties of trees at the density of not less than 1000 trees per hectare all along the boundary of the industrial premises.
5. The achievement of the adequacy and efficiency of the effluent treatment plant/pollution control devices/recirculation system installed shall be the entire responsibility of the industry.
6. The industry shall ensure that the Hazardous Wastes generated from the premises are handled as per the provisions of the Hazardous Wastes(Management, Handling and Trans boundary Movement) Rules, 2008 as amended time to time , without any adverse effect on the environment, in any manner
7. The responsibility to monitor the effluent discharged from the authorized outlet and to maintain a record of the same rests with the industry. The Board shall only test check the accuracy of these reports for which the industry shall deposit the samples collection and testing fee with the Board as and when required.
8. The industry shall submit balance sheet of every financial year to the concerned Regional Office by 30th June of every year.
9. The industry shall submit a yearly certificate to the effect that no addition/up-gradation/ modification/modernization has been carried out during the previous year otherwise the industry shall apply for the varied consent.
10. During the period beginning from the date of issuance and the date of expiration of this consent, the applicant shall not discharge floating solids or visible foam.
11. Any amendments/revisions made by the Board in the tolerance limits for discharges shall be applicable to the industry from the date of such amendments/revisions.
12. The industry shall not change or alter the manufacturing process(es) so as to change the quality and/or quantity of the effluents generated without the written permission of the Board.
13. Any upset conditions in the plant/plants of the factory, which is likely to result in increased effluent and/or result in violation of the standards lay down by the Board shall be reported to the Environmental Engineer, Punjab Pollution Control Board of concerned Regional Office immediately failing which any stoppage and upset conditions that come to the notice of the Board/its officers, will be deemed to be intentional violation of the conditions of consent.
14. The industry shall provide terminal manhole(s) at the end of each collection system and a manhole upstream of final outlet (s) out of the premises of the industry for measurement of flow and for taking samples.
15. The industry shall for the purpose of measuring and recording the quantity of water consumed and effluent discharged, affix meters of such standards and at such places as approved by the Environmental Engineer, Punjab Pollution Control Board of the concerned Regional Office.
16. The industry shall maintain record regarding the operation of effluent treatment plant i.e. record of quantity of chemicals and energy utilized for treatment and sludge generated from treatment so as to satisfy the Board regarding regular and proper operation of pollution control equipment.
17. The industry shall provide online monitoring equipment's for the parameters as decided by concerned Regional Office with the effluent treatment plant/air pollution control devices installed, if applicable.
18. The pollution control devices shall be interlocked with the manufacturing process of the industry.
19. The authorized outlet and mode of disposal shall not be changed without the prior written permission of the Board.
20. The industry shall comply with the conditions imposed by the SEIAA / MOEF in the environmental clearance granted to it as required under EIA notification dated 14/9/06, if applicable.
21. The industry shall obtain and submit Insurance cover as required under the Public Liability Insurance Act, 1991.
22. The industry shall not use any unauthorized out-let(s) for discharging effluents from its premises. All unauthorized outlets, if any, shall be connected to the authorized outlet within one month from the date of issue of this consent.

23. The industry shall make necessary arrangements for the monitoring of effluent being discharged by the industry and shall monitor its effluents:-
  - (i) Once in Year for Small Scale Industries.
  - (ii) Four in a Year for Large/Medium Scale Industries.
  - (iii) The industry will submit monthly reading/ data of the separate energy meter installed for running of effluent treatment plant/re-circulation system to the concerned Regional Office of the Board by the 5th of the following month.
24. The industry shall provide electromagnetic flow meters at the source of water supply, at inlet/outlet of effluent treatment plant within one month and shall maintain the record of the daily reading and submit the same to the concerned Regional Office by the 5th of the following month.
25. The Board reserves the right to revoke this consent at any time in case the industry is found violating any of the conditions of this consent and/or the provisions of Water (Prevention & Control of Pollution) Act, 1974 as amended from time to time.
26. The issuance of this consent does not convey any property right in either real or personal property, or any exclusive privileges, nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State or Local Laws or Regulations.
27. The consent does not authorize or approve the construction of any physical structures or facilities for undertaking of any work in any natural watercourse.
28. Nothing in this consent shall be deemed to neither preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities or penalties to which the applicant is or may be subjected under this or any other Act.
29. The industry shall make necessary and adequate arrangements to hold back the effluent in case of failure of septic tank.
30. The diversion or bye pass of any discharge from facilities utilized by the applicant to maintain compliance with the terms and conditions of this consent is prohibited except.
  - (i) Where unavoidable to prevent loss of life or some property damage or
  - (ii) Where excessive storm drainage or run off would damage facilities necessary for compliance with terms and conditions of this consent. The applicant shall immediately notify the consent issuing authority in writing of each such diversion or bye-pass.
31. The industry shall ensure that no water pollution problem is created in the area due to discharge of effluents from its industrial premises.
32. The industry shall comply with the code of practice as notified by the Government/ Board for the type of industries where the siting guidelines/ code of practice have been notified.
33. Solids, sludge, filter backwash or other pollutant removed from or resulting from treatment or control of waste waters shall be disposed off in such a manner to prevent any pollutants from such materials from entering into natural water.
34. The industry shall re-circulate the entire cooling water and shall also re-circulate/reuse to the maximum extent the treated effluent in processes
35. The industry shall make necessary and adequate arrangements to hold back the effluent in case of failure of re-circulation system/ effluent treatment plant.
36. The industry shall make proper disposal of the effluent so as to ensure that no stagnation occurs inside and outside the industrial premises during rainy season and no demand period.
37. Where excessive storm water drainage or run off, would damage facilities necessary for compliance with terms and conditions of this consent, the applicant shall immediately notify the consent issuing authority in writing of each such diversion or bye-pass.
38. The industry shall submit a detailed plan showing therein the distribution system for conveying waste-water for application on land for irrigation along with the crop pattern for the year.
39. The industry shall ensure that the effluent discharged by it is toxicity free.
40. The industry shall not irrigate the vegetable crops with the treated effluents which are used/ consumed as raw.
41. Drains causing oil & grease contamination shall will be segregated. Oil & grease trap shall be provided to recover oil & grease from the effluent.

42. The industry shall establish sufficient number of piezometer wells in consultation with the concerned Regional Office, of the Board to monitor the impact on the Ground Water Quantity due to the industrial operations, and the monitoring shall be submitted to the Environmental Engineer of the concerned Regional Office by the 5th of every month.
43. The industry shall ensure that its production capacity & quantity of trade effluent do not exceed the quantity mentioned in the consent and shall not carry out any expansion without the prior permission/NOC of the Board.

**B. SPECIAL CONDITIONS**

- 1) The consent to operate is only granted from pollution angle and the project proponent has to obtain relevant permission from the concerned departments including the Forest Department and GMADA under the relevant laws. If any dispute in future arises with regard to ownership of the land for the construction raised thereon, when the consent to operate granted by the Board will not be a deciding factor.
- 2) The project proponent shall provide mechanical composter within one month and shall submit report to Punjab Pollution Control Board.
- 3) The project proponent shall obtain Environmental Clearance from the Competent Authority, if need be.
- 4) The project proponent shall perform/ promote its Corporate Environment Responsibility (CER) activities as well as use of alternatives of single use plastics (SUP) and awareness to discourage use of plastic.
- 5) The project proponent shall ensure that there are no usages of single use plastic-thermocool disposable items such as water bottles/ water pouches/ water cups, plates, forks, spoons, straw etc. and single use decorating material made of plastic-thermocool or any other non-biodegradable material in the premises.
- 6) The project proponent shall properly handle and manage the solid wastages as per the provisions of the Municipal Solid Waste Rules 2016 and ensure that the solid waste is segregated & disposed of in an environmentally sound manner.
- 7) The project proponent shall use loudspeakers within permissible decibel limits as given in Noise Pollution Regulation and Control Rules, 2000 till 10:00 pm so that no nuisance is caused to the public.
- 8) In case the promoter fails to comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and/ or any other environmental law applicable to the project and Rules, Circulars & Directions issued by the Board from time to time, action as deemed fit shall be taken against the promoter.



21/02/2024

**(Rajeev Gupta)**  
Environmental Engineer

For & on behalf

of

**(Punjab Pollution Control Board)**



**PUNJAB POLLUTION CONTROL BOARD**  
 Zonal Office-1, Vatavaran Bhawan, Nabha Road, Patiala – 147001  
 Website:- www.ppcb.gov.in



Office Dispatch No :	Registered/Speed Post	Date:
Industry Registration ID: O17SAS5547528		Application No : 24721423

To,

Devinder Sandhu  
 #292, Sec-10 A, Chandigarh  
 Chandigarh, Chandigarh-160011

Subject: Grant of 'Consent to Operate' u/s 21 of Air (Prevention & Control of Pollution) Act, 1981 for discharge of emissions arising out of premises.

With reference to your application for obtaining 'Consent to Operate' u/s 21 of Air (Prevention & Control of Pollution) Act, 1981, you are hereby, authorized to operate an industrial unit for discharge of the emission(s) arising out of your premises subject to the Terms and Conditions as mentioned in this Certificate.

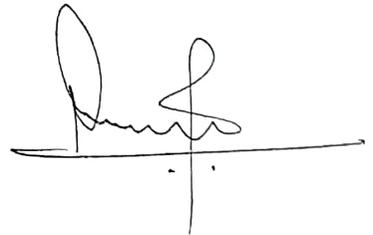
**1. Particulars of Consent to Operate under Air Act, 1981 granted to the industry**

Consent to Operate Certificate No.	CTOA/Fresh/SAS/2024/24721423
Date of issue :	21/02/2024
Date of expiry :	30/09/2030
Certificate Type :	Fresh

**2. Particulars of the Industry**

Name & Designation of the Applicant	Devinder Sandhu, (Director )
Address of Industrial premises	Forest Hill Golf And Country Club By M/s Wwics Resorts Pvt. Ltd., Village-karoran, Kharar, Sas Nagar-160055
Capital Investment of the Industry	1520.48 lakhs
Category of Industry	Orange
Type of Industry	Building, Const. projects, Township & Area development .....not covered under EIA notification dated 14/9/06
Scale of the Industry	Large
Office District	Sas Nagar

Consent Fee Details	<p>Water Consent Fee - Rs. 130500/- vide UTR no. AXISF17128078431 dated 5/8/2017, Rs. 108000/- vide UTR no. AXSK171640007166 dated 13/6/2017, Rs. 144000/- vide UTR no. AXIC220973873726 dated 07.04.2022, Rs. 298500/- vide UTR no. AXIC232541945056 dated 11/9/2023, Rs. 48000/- vide R. no. 975044928 dated 25/1/2024 and Rs. 146000/- vide R. no. 785308142 dated 1/2/2023</p> <p>Air Consent Fee - Rs. 108500/- vide UTR no. AXSK171640007103 dated 13/6/2017, Rs. 146000/- vide UTR no. AXIC220973870201 dated 7/4/2022, Rs. 296000/- vide UTR no. AXIC232541948134 dated 11/9/2023, Rs. 48000/- vide R. no. 721171688 dated 25/1/2024 and Rs. 146000/- vide R. no. 323626812 dated 1/2/2024</p> <p>NOC Fee - Rs. 34500/- vide UTR no. AXSK171640007134 dated 13/6/2017</p>
Raw Materials (Name with Quantity per day)	<i>Not Applicable being a Development Project</i>
Products (Name with Quantity per day)	<i>One Restaurant with lawn seating capacity 150 seats, 9 Cottages, 2 Banquets and 12 Holes Golf Course developed in 46 acres only.</i>
By-products, if any, (Name with Quantity per day)	<i>---NIL---</i>
Details of the machinery and process	<i>As per details mentioned in the Application no.24721423</i>
Quantity of fuel required (in TPD) and capacity of boilers/ Furnace/Thermo heater etc.	<i>Three no. DG Sets of 125 KVA, 45 KVA and 40 KVA - Fuel as HSD @ 11 Litre/ day, 5 Litre/ day and 4 Litre/ day each</i>
Type of Air Pollution Control Devices to be installed	<i>Three no. DG Sets of 125 KVA, 45 KVA and 40 KVA - Equipped with canopies each</i>
Stack height provided with each boiler/thermo heater/Furnace etc.	<i>Three no. DG Sets of 125 KVA, 45 KVA and 40 KVA - Adequate stack height of 3 m each above roof level</i>
Sources of emissions and type of pollutants	<i>Three no. DG Sets of 125 KVA, 45 KVA and 40 KVA - SOx, NOx &amp; SPM</i>
Standards to be achieved under Air(Prevention & Control of Pollution) Act, 1981	<i>Emissions Standards as Prescribed by the PPCB/ CPCB and MoEF&amp;CC from time to time</i>



21.02/2024

(Rajeev Gupta)  
Environmental Engineer

For &amp; on behalf

of

(Punjab Pollution Control Board)



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Forest Hill Golf And Country Club By M/s Wwics Resorts Pvt. Ltd., Village-karoran, Kharar, Sas Nagar, 160055

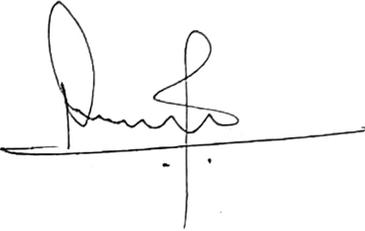
Page 2

Endst. No.:

Dated:

A copy of the above is forwarded to the following for information and necessary action please:

1) Environmental Engineer, Punjab Pollution Control Board, Regional Office, SAS Nagar



21/02/2024

**(Rajeev Gupta)**  
**Environmental Engineer**

*For & on behalf*

*of*

**(Punjab Pollution Control Board)**



## TERMS AND CONDITIONS

### A. GENERAL CONDITIONS

1. This consent is not valid for getting power load from the Punjab State Power Corporation Ltd. or for getting loan from the financial institutions.
2. The industry shall apply for renewal /extension of consent at least two months before expiry of the consent.
3. The industry shall not violate any of the norms prescribed under the Air (Prevention & Control of Pollution) Act, 1981, failing which, the consent shall be cancelled / revoked.
4. The achievement of adequacy and efficiency of the air pollution control devices installed shall be the entire responsibility of the industry
5. The authorized fuel being used shall not be changed without the prior written permission of the Board.
6. The industry shall not discharge any fugitive emissions. All gases shall be emitted through a stack of suitable height, as per the norms fixed by the Board from time to time.
7. The industry shall provide port-holes, platforms and/or other necessary facilities as may be required for collecting samples of emissions from any chimney, flue or duct or any other outlets.

#### Specifications of the port-holes shall be as under:-

- i) The sampling ports shall be provided atleast 8 times chimney diameter downstream and 2 times upstream from the flow disturbance. For a rectangular cross section the equivalent diameter (De) shall be calculated from the following equation to determine upstream, downstream distance:-  

$$De = 2 LW / (L+W)$$
 Where L= length in mts. W= Width in mts.
  - ii) The sampling port shall be 7 to 10 cm in diameter
8. The industry shall put display Board indicating environmental data in the prescribed format at the main entrance gate.
  9. The industry shall discharge all gases through a stack of minimum height as specified in the following standards laid down by the Board.

#### (i) Stack height for boiler plants

S.NO.	Boiler with Steam Generating Capacity	Stack heights
1.	Less than 2 ton/hr.	9 meters or 2.5 times the height of neighboring building which ever is more
2.	More than 2 ton/hr. to 5 ton/hr.	12 meters
3.	More than 5 ton/hr. to 10 ton/hr	15 meters
4.	More than 10 ton/hr. to 15 ton/hr	18 meters
5.	More than 15 ton/hr. to 20 ton/hr	21 meters
6.	More than 20 ton/hr. to 25 ton/hr.	24 meters
7.	More than 25 ton/hr. to 30 ton/hr.	27 meters
8.	More than 30 ton/hr.	30 meters or using the formula $H = 14 Q_g^{0.3}$ or $H = 74 (Q_p)^{0.24}$ Where $Q_g$ = Quantity of SO <sub>2</sub> in Kg/hr. $Q_p$ = Quantity of particulate matter in Ton/day.

**Note :** Minimum Stack height in all cases shall be 9.0 mtr. or as calculated from relevant formula whichever is more.

(ii) For industrial furnaces and kilns, the criteria for selection of stack height would be based on fuel used for the corresponding steam generation.

(iii) Stack height for diesel generating sets:

Capacity of diesel generating set	Height of the Stack	
0-50 KVA	Height of the building	+ 1.5 mt
50-100 KVA	-do-	+ 2.0 mt.
100-150 KVA	-do-	+ 2.5 mt.
150-200 KVA	-do-	+ 3.0 mt.
200-250 KVA	-do-	+ 3.5 mt.
250-300 KVA	-do-	+ 3.5 mt.

For higher KVA rating stack height H (in meter) shall be worked out according to the formula:

$$H = h + 0.2 (KVA)^{0.5}$$

where h = height of the building in meters where the generator set is installed.

10. The pollution control devices shall be interlocked with the manufacturing process of the industry to ensure its regular operation.
11. The existing pollution control equipment shall be altered or replaced in accordance with the directions of the Board, and no pollution control equipment or chimney shall be altered or as the case may be erected or re-erected except with the prior approval of the Board.
12. The industry will provide canopy and adequate stack with the D.G sets so as to comply with the provision of notification No GSR-371 E dated 17-5-2002(amended from time to time) issued by MOEF under Environment (Protection) Act, 1986.
13. The Govt. of Punjab, Department of Science, Technology & Environment vide its notification no.4/46/92-3ST/2839 dt. 29/12/1993 has put prohibition on the use of rice husk as fuel after 1.4.1995 except the following:-

**½ In the form of briquettes and use of rice husk in fluidized bed combustion. So the industry shall make the necessary arrangement to comply with the above notification. ½**

14. The industry shall submit balance sheet of every financial year to the concerned Regional Office by 30th June of every year
15. That the industry shall submit a yearly certificate to the effect that no addition / up-gradation/ modification/ modernization has been carried out during the previous year otherwise the industry shall apply for the varied consent.
16.
  - a) The industry shall ensure that at any time the emission do not exceed the prescribed emissions standards laid down by the Board from time to time for such type of industry /emissions.
  - b) The industry shall ensure that the emissions from each stack shall conform to the following emission standards laid down by the Board in respect of the Industrial Boilers.

Steam Generating capacity A.	Required particulate matter B.	
<i>Area upto 5 Km from Other than 'A' class Other than the periphery of I and Class-II town</i>		
Less than 2 ton/hr.	800 mg/NM3	1200 mg/NM3
2 ton to 10 ton/hr.	500 mg/NM3	1000 mg/NM3
Above 10 ton to 15 ton/hr	350 mg/NM3	500 mg/NM3
Above 15 ton/hr	150 mg/NM3	150 mg/NM3

All emissions normalized to 12% carbon dioxide.

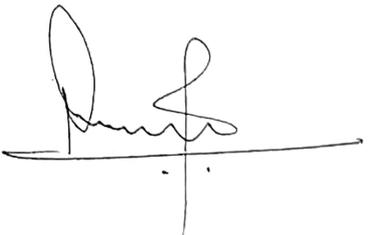
17. The industry shall ensure that the Hazardous Wastes generated from the premises are handled as per the provisions of the Hazardous Waste (Management, Handling and Transboundary Movement) Rules, 2008, without any adverse effect on the environment, in any manner.
18. The air pollution control equipments shall be kept at all time in good running condition and;

- (i) All failures of control equipments.
  - (ii) The emissions of any air pollutant into the atmosphere in excess of the standards lay down by the Board occurring or being apprehended to occur due to accident or other unforeseen act or event. 'Shall be intimated through fax to the concerned Regional Office as well as to the Director of Factories, Punjab, Chandigarh as required under rule 10 of the Punjab State Board for the Prevention and Control of Air Pollution Rules, 1983'.
19. The industry shall plant minimum of three suitable varieties of trees at the density of not less than 1000 trees per hectare all along the boundary of the industrial premises.
  20. The industry shall submit a site emergency plan approved by the Chief Inspector of Factories, Punjab as applicable.
  21. The industry shall comply with the conditions imposed by the SEIAA/MOEF in the Environmental Clearance granted to it as required under EIA notification dated 14/9/06, if applicable.
  22. The industry shall make necessary arrangements for the monitoring of stack emissions and shall get its emissions analyzed from lab approved / authorized by the Board:-
    - (i) Once in Year for Small Scale Industries.
    - (ii) Twice/thrice/four time in a Year for Large/Medium Scale Industries.
  23. The industry shall maintain the following record to the satisfaction of the Board :-
    - (i) Log books for running of air pollution control devices or pumps/motors used for it.
    - (ii) Register showing the result of various tests conducted by the industry for monitoring of stack emissions and ambient air.
    - (iii) Register showing the stock of absorbents and other chemicals to be used for scrubbers.
  24. The industry will install the separate energy meter for running pollution control devices and shall maintain record with respect to operation of air pollution control device so as to satisfy the Board regarding the regular operation of air pollution control device and monthly reading / record may be sent to the Board by the fifth of the following month.
  25. The industry shall provide online monitoring system as applicable, for in stack emission and shall maintain the record of the same for inspection of the Board Officers.
  26. The Board reserves the right to revoke the consent granted to the industry at any time, in case the industry is found violating the provisions of Air (Prevention & Control of Pollution) Act, 1981 as amended from time to time.
  27. The industry shall comply with any other conditions laid down or directions issued in due course by the Board under the provisions of the Air (Prevention & Control of Pollution) Act, 1981.
  28. Nothing in this consent shall be deemed to neither preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities or penalties to which the applicant is or may be subjected to under this or any other Act.
  29. Any amendments/revisions made by the Board/CPCB/MOEF in the emission/stack height standards shall be applicable to the industry from the date of such amendments/revisions.
  30. The industry shall dispose off its solid waste generated by the burning of fuel in an Environmentally Sound Manner within the premises/outside as approved by the Board, to avoid public nuisance and air pollution problem in the area.
  31. The industry shall ensure that no air pollution problem or public nuisance is created in the area due to the discharge of emissions from the industry.
  32. The industry shall provide adequate arrangement for fighting the accidental leakage/discharge of any air pollutant/gas/ liquids from the vessels, mechanical equipment's etc, which are likely to cause environmental pollution.
  33. The industry shall not change or alter the manufacturing process(es) and fuel so as to change the quality/quantity of emissions generated without the prior permission of the Board.
  34. The industry shall earmark a land within their premises for disposal of boiler ash in an environmentally sound manner, and / or the industry shall make necessary arrangements for proper disposal of fuel ash in a scientific manner and shall maintain proper record for the same, if applicable.
  35. The industry shall obtain and submit Insurance cover under the Public Liability Insurance Act, 1991.
  36. The industry shall provide proper and adequate air pollution control arrangements for control emission from its fuel handling area, if applicable.

37. The industry shall comply with the code of practice as notified by the Government/Board for the type of industries where the siting guidelines / Code of Practice have been notified.
38. The industry shall not cause any nuisance/traffic hazard in vicinity of the area
39. The industry shall ensure that the noise & air emission from D.G. sets do not exceed the standards prescribed for D.G. sets by the Ministry of Environment & Forests, New Delhi.
40. The industry shall ensure that there will not be significant visible dust emissions beyond the property line
41. The industry shall provide adequate and appropriate air pollution control devices to contain emissions from handling, transportation and processing of raw material & product of the industry.
42. The Industry shall ensure that its production capacity does not exceed the capacity mentioned in the consent and shall not carry out any expansion without the prior permission / NOC of the Board.

#### B. SPECIAL CONDITIONS

- 1) The consent to operate is only granted from pollution angle and the project proponent has to obtain relevant permission from the concerned departments including the Forest Department and GMADA under the relevant laws. If any dispute in future arises with regard to ownership of the land for the construction raised thereon, when the consent to operate granted by the Board will not be a deciding factor.
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- 3) The project proponent shall obtain Environmental Clearance from the Competent Authority, if need be.
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- 7) The project proponent shall use loudspeakers within permissible decibel limits as given in Noise Pollution Regulation and Control Rules, 2000 till 10:00 pm so that no nuisance is caused to the public.
- 8) In case the promoter fails to comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and/ or any other environmental law applicable to the project and Rules, Circulars & Directions issued by the Board from time to time, action as deemed fit shall be taken against the promoter.



21/02/2024

**(Rajeev Gupta)**  
Environmental Engineer

For & on behalf  
of

**(Punjab Pollution Control Board)**

